LOK SABHA DEBATES

LOK SABHA

Tuesday, November 2, 1976/Kartika 11, 1898 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

PAPERS LAID ON THE TABLE

STATEMENT 7e. DELAY IN LAYING ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1972-73

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): I beg to lay on the Table a statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the Cochin Port Trust for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-11469/76].

TAMIL NADU URBAN LAND (CRILING AND REGULATION) RULES, 1976 AND NOTIFICATIONS UNDER TAMIL NADU TOWN AND COUNTRY PLANNING ACT, 1971

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI H. K. L. BHAGAT) I beg to lay on the Table—

(1) A copy of the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976, published in Notification No. S.R.O. A/283(a)/76 (G.O. Ms 1641) in Tamil Nadu Government Gazette dated the 7th August, 1976 under sub-section (3) of section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with

- clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-11470/76].

- (3) A copy each of the following Notifications under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms 652 published in Tamil Nadu Government Gazette dated the 7th May, 1975 containing—
 - (a) The Preparation and Sanction of Detailed Development Plan Rules:
 - (b) The Master Plan (Preparation, Publication and Sanction) Rules;
 - (c) Application for Planning Permission Rules;
 - (d) The Planning Authorities (Association of Persons) Rules; and
 - (e) The Disqualifications feet being members of the Tamil Nadu Town and Country Planning Board or Planning Authorities Rules. [Placed in Library. See No. LT-11471/76].